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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ W.P.(C) 6851/2025, CM APPL. 31041/2025 & CM APPL.  
31042/2025

**GUJARAT STATE ROLLER SKATING ASSOCIATION**

.....Petitioner

Through: Ms. Sunita Singh, Mr. Abhigya,  
Advs.

Mob: 9711026330

email: [meet@abhigyakulwah.lawyer](mailto:meet@abhigyakulwah.lawyer)

versus

**ROLLER SKATING FEDERATION OF INDIA AND ORS.**

.....Respondents

Through: Mr. Dhruv Gautam, Mr. Abhishek  
Tongar, Advs. for R-1.

Email. [dhruv@dhruvgautam.in](mailto:dhruv@dhruvgautam.in)

Mob 9999818999

Mr. Udit Dedhiya, SPC with Ms.  
Apurva Sachdeva, Adv.

Mob: 9619444355

Email: [uditdehiyaoffice@gmail.com](mailto:uditdehiyaoffice@gmail.com)

**CORAM:**

**HON'BLE MS. JUSTICE MINI PUSHKARNA**

**ORDER**

% **20.05.2025**

**CM APPL. 31042/2025**

1. Exemption is granted subject to all just exceptions.
2. The application is disposed of.

**W.P.(C) 6851/2025 & CM APPL. 31041/2025**

3. The present petition has been filed by the petitioner alleging that the respondent no. 1, i.e., Roller Skating Federation of India, is resorting to all activities that are against the good governance in the sports of roller skating, thereby, seeking that the election process initiated *vide* notification dated 2<sup>nd</sup>



May, 2025, of respondent no. 1, be declared as null and void.

4. Learned counsel appearing for the petitioner submits that the respondent no. 1 is conducting its elections without complying with the provisions of its own constitution, constitution of respondent no. 3, National Sports Development Code of India, 2011 (“National Sports Code”) and the guidelines of the respondent no. 2. The same is averred on the ground that respondent no. 1, by removing some official State Associations arbitrarily, without any reason, has given recognition to some other association arbitrarily, which has never complied with the membership criteria laid down in the constitution of respondent no. 1.

5. It is submitted that the respondent no. 1 had last prepared its accounts and had them audited, only in the year 2021, and never held its Annual General Meetings (“AGMs”) and other meetings, since the period between 2020-2021, till present.

6. Learned counsel appearing for the petitioner submits that after the service of the present petition, latest audit reports of last three years have been uploaded by respondent no. 1, on its website. She further submits, that the signatures appearing in the said audit reports, are all different.

7. Issue notice.

8. Notice is accepted by learned counsels appearing for respondent nos. 1 and 2.

9. Learned counsel appearing for respondent no. 2, i.e., Union of India, draws the attention of this Court to the list of Electoral College dated 11<sup>th</sup> May, 2025 issued by the Roller Skating Federation of India.

10. By referring to the said document, it is submitted that the member which is mentioned at serial no. 61-62, i.e., Athlete Commission, is a



stranger to the Electoral College, and cannot be a member of the said Electoral College. He draws the attention of the Court to the Model Election Guidelines to be followed by all National Sports Federations and in particular to Para 4 of the said Guidelines, which read as under:

“xxx xxx xxx

**4. Electoral College:**

(1) Each Permanent Member State/Union Territory duly affiliated by \_\_\_\_\_ (abbreviation of Federation) as its Permanent Member shall have two votes at the elections of the Office Bearers and Managing Committee Members,

(2) For the purposes of sub-clause (1), each Permanent Member State/Union Territory shall be represented by **two members** authorised by the President or Secretary General/Secretary of the affiliated Permanent Member State/Union Territory; however, in case President/Secretary General / Secretary nominates different person(s), the person(s) authorised by the President shall be deemed to be the duly authorised person(s). Irrespective of the date.

**(3) Each Board or Institution duly affiliated by as its Permanent member under shall be represented by only one representative.**

(4) Each Permanent Member State/Union Territory and each Permanent Member Board/Institution shall intimate the name(s) of their representative(s) mentioned in sub-clauses (2) and (3), latest by \_\_\_\_\_ ( Day – 1 - e.g. 13<sup>th</sup> December, 2010); and such intimation shall be addressed to the President / Secretary General of \_\_\_\_\_ on their letter head duly signed by President / Secretary General / Secretary of that member unit, so as to reach him on or before the aforesaid date; any change in the name of any authorized representative after \_\_\_\_\_ ( Day – 1 e.g. 13<sup>th</sup> December, 2010) or any intimation received thereafter shall be permitted only with the approval of the President of \_\_\_\_\_

(5) The President / Secretary General of \_\_\_\_\_ shall prepare the list of the authorised representatives of the Member States/Union Territories /Boards/ Institutions in Form 1, and circulate a copy of the list so prepared by him to all Member States/Union Territories/Boards/Institutions, latest by \_\_\_\_\_ (Day – 2 - e.g. 14<sup>th</sup> December, 2010), by display, on the website of \_\_\_\_\_.

(6) The President / Secretary General shall also furnish a duly authenticated copy of the list mentioned in sub-clause (5) to the Returning Officer as soon as may be after his appointment by the President of \_\_\_\_\_ under clause (5) below.

xxx xxx xxx”

11. He, thus, submits that the Electoral College needs to be re-looked, by the Returning Officer.

12. Learned counsel appearing for respondent no. 2 - Union of India,



further hands over to this Court, a copy of letter dated 23<sup>rd</sup> February, 2017, issued by the Ministry of Youth Affairs and Sports, Department of Sports, Government of India, which is reproduced as under:-

No.9-37/2016-SP-I  
Government of India  
Ministry of Youth Affairs & Sports  
Department of Sports  
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Shastri Bhawan, New Delhi  
Dated the 23<sup>rd</sup> February, 2017

To

1. President & Secretary General of IOA
2. President & Secretary General of all NSFs

Sir,

As you are aware Government has issued National Sports Development Code of India 2011, (NSDCI) effective from 31.01.2011, which contains, inter-alia, various conditions for grant of recognition to NSFs and instructions & guidelines for good governance in the functioning of the IOA & NSFs. Annexure II of NSDCI contains conditions for recognition of NSFs (copy enclosed for ready reference). Para 3.10 of the said annexure regulates membership of the NSFs which is reproduced below:-

"3.10 At the National level, there will be only one recognized federation for each discipline of sport. Only the duly recognized National Sports Federation (NSF) would be entitled to financial grants as admissible. Only one State/UT Association from each State/UT shall be admitted as a member of the Federation, provided it has a minimum of 50% of the District level Associations affiliated to it. Any organization of an all India standing and connected with the Sport may be given the status as that of a State or that of a UT and admitted as affiliated member. Other categories of membership may also be given, but while each affiliated State/UT Unit shall have a right to cast vote in the General Body Meeting, no other class of Member(s) shall have any right to vote, in the Federation's meetings. While granting recognition/ affiliation to a State/UTs association, the National Federation should take into consideration the representative character of the State/UT Association so as to ensure that only truly representative body of the game gets the recognition/affiliation."

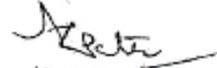
2. As per the conditions of para 3.10 only State & UTs can be members who will have the right to vote as member of NSFs. It has come to the notice that many NSFs have given voting rights to the member such as Sports Promotion Boards, Association of Indian Universities etc. which is not in accordance with the provisions of the NSDCI.



3. It is therefore advised that the voting rights given to the members which are not State/UTs may be withdrawn by the NSFs & IOA. Necessary action in this regard may be taken in the matter and a compliance report may be sent to this office within a month of receipt of this letter.

This issues with the approval of Secretary (Sports).

Yours faithfully

  
(A.K. Patro)

Under Secretary to the Govt. of India  
Tel. No. : 23382560

Encl: As Above

Copy to:-

1. PS to MOS
2. PS to Secretary (Sports)/ PS to DG(SAI)
3. All Directors/ DS/ US/ SOs of MYAS
4. All SPBs
5. AIU/SGFI
6. NIC for placing it on website

13. By referring to the aforesaid letter, it is submitted on behalf of respondent no. 2 – Union of India, that only the members of the State/Union Territory Association, duly affiliated, can be part of the Electoral College.

14. Noting the aforesaid submission made by the respondent no. 2 – Union of India, the Returning Officer is directed to ensure that any elections to be conducted and the Electoral College which is formed, shall be in terms of the various Guidelines issued in this regard, including, the National Sports Code, and the constitution of the Indian Olympic Association.

15. It is further clarified that though the election process can proceed, the same shall be a subject to the outcome of the present petition.

16. At request, let replies be filed by the respondents, within a period of



six weeks.

17. Rejoinder, if any, be filed, within a period of two weeks, thereafter.
18. List on 16<sup>th</sup> September, 2025.

**MINI PUSHKARNA, J**

**MAY 20, 2025/neha**